

**OFFICE OF THE DISTRICT & SESSIONS JUDGE,
EAST DISTRICT, KARKARDOOMA COURT, DELHI**

ORDER

Sub: Hearing of applications of urgent nature through Video conferencing

In pursuance of the directions vide letter no. R-113/RG/DHC/2020 dt. 18.04.2020 for streamlining the process of hearing of Bail Applications or any other application exhibiting "urgency" for any relief to safeguard and protect the legal rights of the parties through video conferencing, the following protocol shall remain in operation w.e.f. **20.04.2020** till further orders in East District, Karkardooma Court.

1. In order to avail the facility of video conferencing for hearing of urgent applications, the Litigant(s)/Lawyer(s) may file application(s) for bail/other application(s) at the official-mail ID **pro-kkdcourt.ddc@gov.in**. The application(s) be sent with all the relevant details of the case i.e. FIR No./offences/Police Station concerned for criminal jurisdiction and nature of urgent application for civil jurisdiction, accompanied with a scanned copy of the vakalatnama or authority letter of the spouse or parent or family member of the applicant/accused. It must contain the name of the advocate(s) in full, Bar Enrollment no., his/her/their contact number(s) and email address. All the accompanying document(s) must be in PDF format, duly paginated and bookmarked.

2. The email(s) shall be checked on a regular basis by following officer/Official(s)

- Ms. Renu Sharma, Administrative Officer, (Judicial) (for short A.O.(J), Mobile no: 8586879991.
- Sh. Om Narayan Yadav, official from the Judicial Branch (Mobile No: 9953767123)
- Mr. Ajay (Mobile No. 9968061657) and Mr. Virender Kandpal (Mobile No. 9891623357) officials from Bail/Filing Section.

As soon as any bail application or any other misc. application of urgent nature is received on aforesaid email, the AO(J) shall inform about receipt of such email to the Ld. Judicial Officer on duty through email. The final decision on the aspect of urgency shall be taken only by Ld. Judicial Officer on duty. Once the Ld. Judicial Officer find the application(s) deemed fit, thereafter date and time of hearing shall be fixed and video link of "**CISCO WEBEX**" shall be provided to AOJ.

3. The official(s) posted at Filing Section/Bail Section shall then take a print out of the bail application and register it manually as per rules.

4. A.O(Judl) shall thereafter immediately forward video link and the Bail Application along with the e-mail sent by the Lawyer/Litigant to the Chief Public Prosecutor on the **davbuxer12@gmail.com** (Mr. Devender Kumar, 9868651193) after due approval from Ld. Judicial Officer on duty with a request to appear or remain present on the given date and time through Video Conferencing at "**CISCO WEBEX**" so provided by the Judicial Officer on duty. (Ld. Advocate/litigant/Ld. PP/APP/IO/Parties/Ld. Adv of the parties are requested to download the "**CISCO WEBEX MEETING APP**" for the purpose of hearing of urgent nature of cases through video conferencing.



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5. An email consisting of video link and bail application shall also be sent to (Nodal Officer or officer In-charge or other officer so appointed by the DCP concerned) at the DCP Office with a direction to direct the concerned IO to strictly adhere to the directions of appearance through video conferencing through “**CISCO WEBEX**” on the given date and time so provided by the Judicial Officer on duty.

Particulars of (Nodal Officers /officer Incharge/officer on duty or officer appointed by the) DCP Offices for this purpose are as follows:

Sl. No.	District	Name of the Nodal Officer	Mobile No.	E-mail ID
1.	East	Mr. Govind Rawat, SI	9899833601	legalcellestdistrict@gmail.com

6. On the date and time so fixed, the AOJ shall ensure availability of all the concerned of cases through video conferencing and shall inform to the concerned Ld. Judicial Officer on duty. The proceeding will be done among all the case concerned on one platform through “**CISCO WEBEX**”. The technical assistance on video conferencing, if any, may be sought from Mr. Manish, JA/DSA (991129059 or Mr. Praveen Sharma, SJA (8860898033), Computer Branch, KKD . The Ld. Judicial officer may use mobile phone/laptop/desktop attached with a web-cam for the purposes of holding a hearing through video conferencing.

7. The digitally/physically signed order in court will be sent to **karkardoomcourts-dl@nic.in** for computer Branch and **pro-kkdcourt.ddc@gov.in** for AOJ by the Ld. Judicial Officer on duty. On receipt of the judicial order, same shall be uploaded on the website by the Computer Branch, KKD.

8. It is impressed upon all Ld. Judicial Officer that they will ensure whether Judicial Order or credential(s) of case are required to be uploaded on the website or not as per guidelines provided by the higher authority.

The Computer Branch is hereby directed to create a link i.e. “Order on urgent matters” for uploading orders with respect to bail matter/case(s) of urgent nature so that Ld. Advocate(s)/Stakeholder may access the same.

9. After receiving the order of urgent matter from the Court concerned, the AOJ shall forward the same to the Litigant/Lawyer concerned. A copy of the bail order whether allowed or dismissed shall be sent to the Jail Superintendent concerned on his official email **daksection.tihar@gov.in** for reference in case where the bail bonds are furnished directly before the Magistrate concerned discharging duties through jail sittings or informing the UTP status of his application.

10. The Reader or the Ahlmad of the Court on duty, or any other official of the Court concerned, in the discretion of the Ld. Judge concerned or Ld. Judicial Officer on duty, shall be the overall coordinator to facilitate hearing through video conferencing.



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11 The AOJ is further directed to submit a weekly report in the following manner regarding number of matters heard to Computer Branch on karkardoomacourts-dl@nic.in:

S. No.	Date	Name of Judicial Officer	Court Room Hearing	Video Conferencing Hearing	Remarks



DEEPAK JAGOTRA
DISTRICT & SESSIONS JUDGE-EAST
KARKARDOOMA COURT, DELHI.

No. 3211 - 3228 /Judicial Branch/East/KKD/Delhi dt. 20.04.2020

Copy forwarded for information and further necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judge (HQs), Delhi.
3. The District & Sessions Judge, Shahdara and North East, Karkardooma, Delhi.
4. All the Judicial Officers posted in East District, Karkardooma Courts, Delhi with the request to bring the same into the knowledge of their Court staff.
5. The Officer In charge, Pool Car and Facilitation Centre, Karkardooma Courts, Delhi.
6. The Officer In charge, Computer Branch, Karkardooma Courts, Delhi.
7. The Branch In charge, all Branches, East District, Karkardooma Courts, Delhi.
8. For uploading on LAYERS.
9. For uploading on centralized website through LAYERS.
10. For uploading on website of East District, KKD.
11. The PS to the undersigned.
12. The Director/Chief Prosecutor, Directorate of Prosecution, Karkardooma Courts, Delhi.
13. The Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi.
14. The Jail Superintendent, Tihar Jail, Delhi.
15. DCP Office, East District, Delhi.
16. Ms. Renu Sharma, AOJ, East, Karkardooma Courts, Delhi.
17. Branch In-charge, Filing Section, East, Karkardooma Courts, Delhi.
18. Concerned Officials, Judicial Branch, Bail and Filing Section.



DISTRICT & SESSIONS JUDGE-EAST
KARKARDOOMA COURT, DELHI.